

**BEFORE THE HON'BLE NATIONAL GREEN TRIBUNAL
(SOUTHERN ZONE)**

Original Application No.109/2023 (SZ)

Raja Mani. K.
No.3A, 1st Main Road,
Ashok Nadavanam,
Kuppaththumedu,
Sorancherry Post-600072,
Thiruvallur District.

..Applicant.

Versus

1. Avadi Corporation, rep. by its commissioner
N M Road,
Avadi-600 054

2. Tamil Nadu Pollution Control Board,
Rep.by its Member Sectary,
Chennai.

3. The District Collector,
1st Floor Collectorate,
Thiruvallur.

..Respondents.

FURTHER STATUS REPORT FILED BY THE 1stRESPONDENT

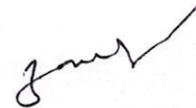
I, S. Kandasamy, I.A.S, S/o. of Thiru. Sankarasubbu aged about 50 years, having office, Avadi City Municipal Corporation, N M Road, Avadi do hereby solemnly affirm and sincerely state as follows: -

1. I am representing the 1st Respondent herein and as such am well acquainted with the facts of the case through available records. I am filing this status report on behalf of the 1st respondent herein.
2. I submit that the above application filed by the applicant praying for the following reliefs:



Restraining this respondent from burning the garbage in the garbage yard, direction to construct compound wall, further sought for direction to strictly dispose the solid waste as per the rules, including other prayers from the other respondents.

3. This respondent submits that after careful perusal of OA No.109/2023, and in response to the directions of this Hon'ble Tribunal, this respondent filed reports with regard to the steps taken to comply the orders of this Hon'ble Tribunal and the same may be treated as part and parcel of this report.
4. This respondent humbly submits the prayers A of the petitioner in this Original Application No.109/2023 are duly strictly attended as per the directions of this Hon'ble Tribunal, which are confirmed by the reports filed by this respondent. On the report of this respondent dated 14.02.2025 this Hon'ble Tribunal directed this respondent to file a report regarding quantification of legacy wastes and the bio-mining after the completion of DPR is made ready.
5. This respondent humbly submits that within the jurisdiction of this respondent namely Chozhambedu and Muthapudupet Telugu Colony each one number and in the area of Sekkadu Village 2 Nos. of MCC (Micro Composting Center) were installed at the cost of Rs.57.5 lakhs each totaling Rs.230 lakhs under the scheme of Clean India Scheme 2.0 and the same are completed and in functioning.
6. This respondent also submit that in Chozhambedu and Sekkadu Village each 1 No. of Material Recovery Center (MRC) were erected and the project work has been completed, machineries were installed at the cost of Rs.85 X 2 = 170 lakhs.

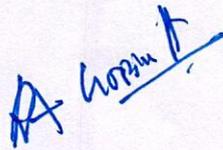


7. Further this respondent submits that, on 16.12.2024 called for a tender and work order was given to the successive bidder of one M/s. Diamond Art Cutting and Stickers, for erecting Material Recovery Center with a capacity of 50 TPD MRF (Semi-Automatic) in Zone 4 Ward No.37 of Sekkadu Fertilizer complex, and the foundation work are being carried out.

It is, therefore, prayed that this Hon'ble Tribunal may kindly be pleased to consider the above facts and efforts taken by this respondent and close the above OA No.109/2023 and pass such further or other order or orders as deem and proper in the circumstances of the case and thus render justice.

Dated at Chennai on this the 10th day of April, 2025.


Commissioner,
Avadi City Municipal Corporation.


Counsel for 1st Respondent

**BEFORE THE
NATIONAL GREEN TRIBUNAL
SOUTHERN ZONE, CHENNAI**

Original Application No.109 of 2023(SZ)

**STATUS REPORT
FILED BY 1ST RESPONDENT
AVADI CITY MUNICIPAL
CORPORATION.**

M/s. R. GOPINATH-549/2005
Counsel for Respondent-1

STANDING COUNSEL FOR
AVADI CITY MUNICIPAL CORPORATION.

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